

Skipper Construction Company

4462. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the Committee appointed by the Reserve Bank of India has since started investigations in the frauds committed by the New Bank of India and the Canara Bank's Chairman in Skipper Construction Company case;

(b) whether any time found programme has been chalked out to complete the investigation; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) In accordance with the orders of the Supreme Court of India, a Committee comprising two Deputy Governors of Reserve Bank of India has commenced its enquiry. The Committee is required to submit its report to the Supreme Court of India by 10th May, 1997.

Export Quota for Dairy products

4463. DR. M. JAGANNATH : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have halved the export quota for milk powder and infant milk for the current financial year;

(b) if so, the details thereof; and

(c) the reasons for scaling down the ceiling when the country is emerging as the largest producer of milk and the scope for export is good ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes Sir.

(b) and (c) The ceiling for exports of skimmed milk powder (SMP) and infant milk powder is fixed keeping in view the domestic availability and demand for liquid milk.

Non-performing Assets

4464. SHRI PRAMOD MAHAJAN : Will the Minister of FINANCE be pleased to state :

(a) the details of non-performing assets of Public Sector Banks (Bankwise) as on date;

(b) the details of recovery of loan and bad debt made during the last three years (Bank wise) through recovery cells and Debt Recovery Tribunals;

(c) the details of loan and bad debt at present outstanding in respect of each banks; and

(d) whether the Government have made any enquiry in this regard and fixed and responsibility against the persons who have heavy losses to the banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) The bank-wise details of Non-Performing Assets (NPAs) for 1995-96 (latest available) are given in the attached statement-I.

(b) Bank-wise details of recovery of NPAs during last three years are given in the attached statement-II. Recovery through Debt Recovery Tribunals during 1995-96 (bank-wise is given in the attached statement-I

(c) The bank-wise details of advance of Public Sector Banks as on 31st March, 1996 are given in the attached statement-I

(d) Based on discussions with the top executives of banks for finalising performance commitments, specific advice is given by Reserve Bank of India (RBI) on matters relating to improvement in the quality of their assets, toning up of internal control and any other measures that facilitate the improvement of the Bank's health. Banks are also continuously being impressed upon by RBI to bring down the level of their NPAs. Banks have also been advised to examine the aspect of staff accountability in cases of proposals for compromise write-off, etc.

Statement-I

(Rs. in Crores)

Name of the Bank	Recovery through Debt Recovery Tribunals 1995-96	Advances as on 31.3.96	Position of NPAs as on 31.3.96
1	2	3	4
State Bank of India	11.00	59825.65	10553.53
State Bank of Bikaner & Jaipur	NIL	2447.48	337.95
State Bank of Hyderabad	0.74	3876.16	644.23
State Bank of Indore	NIL	1470.48	218.84
State Bank of Mysore	0.72	2038.85	328.93
State Bank of Patiala	NIL	3304.86	399.71
State Bank of Saurashtra	0.48	1813.08	206.49